

Listed on : 28.04.2017

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 1129 OF 2017

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 3770 & 3771 OF 2017

(Application for exemption from filing official translation)

Piareya Ji & Ors.

... Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 27th February, 2017 when the Court was pleased to pass the following order:

**"The special leave petition is dismissed so far as petitioner Nos. 4 and 6 are concerned.
Issue notice returnable within eight weeks."**

It is submitted that pursuant to the order quoted above, Special Leave Petition stood dismissed in respect of Petitioner Nos. 4 & 6 and cause title has been amended accordingly.

It is further submitted that there is sole Respondent /State in the instant matter and Show Cause Notice returnable on 28th April, 2017 was issued to the said Respondent/State by registered post A.D. on 8th March, 2017.

No return of service has been received in respect of sole Respondent/State, so far.

Service of Show Cause Notice is incomplete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 27th day of April, 2017.

ASSISTANT REGISTRAR

COPY TO:Mr. Devvrat, Advocate